

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 9/GT/2026

Subject : Petition for determination of tariff of Khurja Super Thermal Power Plant (2X660 MW) including dedicated transmission line for the period from 26.01.2025 (COD of Unit-I) to 31.03.2029, subsequent to COD of Unit II (26.09.2025)

Petitioner: : THDC India Limited

Respondents : UPPCL and 7 others

Date of Hearing : **30.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, THDCIL
Ms. Namrata Saraogi, Advocate, THDCIL
Ms. Rupinder Kaur, Advocate, THDCIL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner made oral submissions and prayed that, pending the determination of the final tariff, the Commission may consider grant of interim tariff in terms of the 2024 Tariff Regulations, as was permitted by the Commission in respect of Unit-I of the generating station vide order dated 31.8.2025 in the Petition No. 475/GT/2025. It was further submitted that none of the Respondents has filed its reply in the matter.

2. None appeared on behalf of the Respondents, despite notice.

3. The Commission, after hearing the Petitioner, permitted the Respondents a last opportunity to file their reply on or before **25.8.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, on or before **1.9.2026**, and reserved order for interim tariff in the matter.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

